

Name of city	No. of hostels sanctioned	Name of city	No. of hostels sanctioned
Kerala		3. Madras	7
1. Cochin (Ernakulam)	1	4. Madurai	3
2. Kozhikode (Calicut)	5	5. Palayamkottal (Tirunelveli)	1
3. Perumbasoor	2	6. Salem	4
4. Trivandrum	4	Tripura	
5. Kottayam	1	1. Agartala	4
Madhya Pradesh		Uttar Pradesh	
1. Bhopal	2	1. Allahabad	1
2. Durg Bhilainagar	1	2. Dehra Dun	1
3. Gwalior	2	3. Gorakhpur	1
4. Indore	1	4. Kanpur	2
5. Jabalpur	2	5. Lucknow	2
6. Raipur	1	6. Meerut	1
7. Ujjain	2	West Bengal	
Maharashtra		1. Calcutta	2
1. Amravati	2	Andaman & Nicobar Islands	
2. Bombay	6	1. Port Blair	1
3. Kolhapur	1	Chandigarh	
4. Nagpur	3	1. Chandigarh	3
5. Nasik	1	Delhi	
6. Poona	3	1. New Delhi	3
7. Sholapur	1	Goa Daman & Diu	
Meghalaya		1. Panaji	2
1. Shillong	1	Mizoram	
Manipur		1. Aizawal	1
1. Imphal	2		
Orissa			
1. Bhubaneswar	1		
2. Cuttack	1		
Punjab			
1. Abohar	1		
2. Amritsar	1		
3. Bhatinda	1		
4. Jullunder	2		
5. Ludhuana	1		
6. Patiala	1		
Rajasthan			
1. Ajmer			
2. Jaipur	1		
Sikkim			
1. Gangtok	1		
Tamil Nadu			
1. Coimbatore	2		
2. Kanchipuram	1		

Conversion of Secondary Schools in Delhi into 10+2+3 Education Pattern

6235 SHRI JANARDHANA POJARY. Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state-

(a) whether it is a fact that all the Secondary Schools in the capital have not been converted into 10+2+3 education pattern; and

(b) if so, the reasons therefor? }

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARKATA-KI): (a) No, Sir. The new pattern of education is applicable in all Secondary schools in the Union Territory of Delhi affiliated to the Central Board of Secondary Education. However, the plus 2 stage has been provided in approximately 2/3rds of the former Secondary schools. According to the phased programme, the plus 3 stage of education will be introduced in colleges in Delhi from the academic session 1979.

(b) Does not arise.

Preservation of Wild Life

6236 SHRI SURENDRA BIKRAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that due to fantastic rise in the prices of wild animals like tigers, wild cats, lions, elephants etc., expansion of zoos, wild life sanctuaries, circus companies are suffering,

(b) if so, what steps Government propose to take for the preservation of wild life which apart from commercial angle is necessary for maintaining balance in nature, and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Selection of Mark '77' by Modern Bakeries

6237 SHRI P KANNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the circumstances under which the mark '77' has been chosen for the new drink by Modern Bakeries;

(b) whether representations have been received against use of the mark '77' from S Muthukaruppa Pillai & Sons of Salem, Tamil Nadu, who are said to have manufactured and sold a soft drink under mark '77' for past nine year,

(c) if so, the action taken by Government thereon with particular reference to infringement of rights of Trade Marks, and

(d) whether Government propose to give distribution rights for the new drink to the said firm to compensate for their loss of business?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Among the various names suggested for the new beverage to be marked by Modern Bakeries, '77' was chosen in consultation with the advertising agents as the most popular and evocative.

(b) Yes, Sir.

(c) '77' was one of the marks used by M/s Aujolo Chemical Works, Poona who had given the franchise to M/s S Muthukaruppa Pillai & Sons of Salem among others. This mark was neither registered under Marks Act nor an application was made for its registration.

Modern Bakeries (India) Ltd. have acquired rights to use the Trade Mark '77' from Messers Aujolo Chemical Works, Poona. There is, therefore, no infringement of the rights of the Trade Mark in this case.

(d) As the rights to use this Trade Mark have been acquired from Messers Aujolo Chemical Works, Poona, the question of giving distribution rights to this firm does not arise.